

**Central Administrative Tribunal  
Principal Bench**

**OA No. 2489/2011**

New Delhi this the 11<sup>th</sup> day of December, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Dr. B.K. Sinha, Member (A)**

Mukesh Kumar Dhiraan,  
S/o Late Shri Hari Ram,  
R/o H.No. 205, Akbarpur Mazra,  
Delhi-110036

-Applicant

(By Advocate: Mr. M.K. Bhardwaj)

**VERSUS**

The Municipal Corporation of Delhi,

1. Through its Commissioner,  
Municipal Corporation of Delhi,  
Civic Centre, Minto Road,  
New Delhi

2. Additional Commissioner (Engg.)  
Civic Centre, Minto Road,  
New Delhi

3. Additional Deputy Commissioner (Engg.),  
Civic Centre, Minto Road,  
New Delhi

-Respondents

(By Advocate: Mr. R.K. Shukla)

**ORDER (Oral)**

**Mr. V. Ajay Kumar, Member (J):**

Heard both the sides.

2. It is submitted that the term of the contract of the applicant itself has come to an end already, however, the

respondents are continuing the applicant in pursuance of the pendency of the OA.

3. In the circumstances, the OA is disposed of as no further orders are necessary. The respondents shall consider the case of the applicant and pass appropriate orders in accordance with law. No costs.

**(Dr. B.K. Sinha)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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